

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 2**

**APPEAL/2(CH)2024**

**IN THE MATTER OF:**

**ITO Ward 1**

...

**Appellant**

**Versus**

**ROC Srinagar**

...

**Respondent**

**Under Section: See 252 (1) CA 2013**

**Order delivered on 16.05.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : None.

**For the Respondent** : None.

**ORDER**

No one is present at the time of hearing of the matter. In the interest of justice and fair play of the matter, let the matter be posted to 12.06.2024.

Sd/-

**(SATYA RANJAN PRASAD)  
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)  
HON'BLE MEMBER (J)**